



## The Registration (Haryana Amendment) Act, 1996

Act 4 of 1997

**Keyword(s):**

Central Act Amendment, The Registration Act, 1908

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PART I  
LEGISLATIVE DEPARTMENT

Notification

The 12th March, 1997

No. Leg. 5/97.—The following Act of the Legislature of the State of Haryana received the assent of the President of India on the 3rd March, 1997, and is hereby published for general information :—

Haryana Act No. 4 of 1997 ✓

THE REGISTRATION (HARYANA AMENDMENT) ACT, 1996

AN

ACT

*to amend the Registration Act, 1908, in its application to the State of Haryana.*

Be it enacted by the Legislature of the State of Haryana in the Forty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Registration (Haryana Amendment) Act, 1996.
2. Sub-section (2) of section 30 of the Registration Act, 1908. (hereinafter referred to as the principal Act), shall be omitted.
3. Section 67 of the principal Act shall be omitted.
4. The Registration (Haryana Amendment) Ordinance, 1996 (Haryana Ordinance No. 6 of 1996), is hereby repealed.

Short title.

Amendment of Section 30 of Central Act 16 of 1908.

Omission of Section 67 of Central Act 16 of 1908.

Repeal.

B. L. GULATI,  
Secretary to Government, Haryana,  
Legislative Department.